

**GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS**

**LOK SABHA
UNSTARRED QUESTION NO. 3065
ANSWERED ON 06th AUGUST, 2026**

PENALTY PROVISIONS FOR OVERLOADED VEHICLES

†3065. SHRI IMRAN MASOOD:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) whether the Government has implemented the revised penalty provisions on overloaded vehicles from April 15, 2026;**
- (b) if so, the details of the new provisions thereof;**
- (c) the number of cases in which punitive action has been taken after its implementation; and**
- (d) the impact of the said punitive action on revenue collection and road safety?**

ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

(a) to (b) The Government has amended the National Highways Fee (Determination of Rates and Collection) Rules, 2008 vide G.S.R. 279(E) dated 13.04.2026. The amended provisions have come into force with effect from 15th April 2026.

The amendment substitutes Rule 10 of the National Highways Fee Rules, 2008 and provides a revised framework for levy and collection of user fee on overloaded vehicles using National Highways.

Accordingly, the driver, owner or person in-charge of the mechanical vehicle, as the case may be, shall be liable to pay fee for the overloaded

vehicle using a National Highways, which shall be collected through digital payment means including FASTag or Unified Payment Interface (UPI) or any other electronic means as may be notified by the Central Government, at the rates indicated below:

Table

Percentage of excess load over Maximum permissible gross vehicular weight.	Multiplying factor to base rate of fees.	Fees.
(1)	(2)	(3)
Upto 10%	No overload fee	[(Fees applicable for such category of mechanical vehicle under sub-rule (2) of rule 4) x (multiplying factor)]
Over 10% but upto 40%	2	
Over 40%	4	

(c) The details of overload fees collected on NHs from April 2026 till July, 2026 is as under:

Overload Traffic & Collection		
Month (2026)	Traffic	Collection (Rupees in Cr.)
April	4,49,057	20.05
May	5,50,465	20.83
June	4,03,743	14.59
July	3,53,842	14.57

(d) Enforcement against overloaded vehicles as a road safety measure, including issuance of challans and unloading of overloaded vehicles, falls within the jurisdiction of the respective State Transport Authorities/ Regional Transport Offices under Section 194 of the Motor Vehicles Act, 1988.

In so far as National Highways are concerned, Rule 10 of the National Highways Fee (Determination of Rates and Collection) Rules, 2008 provides for levy of an additional user fee on overloaded vehicles using a

National Highway, as a deterrent against overloading and as a partial compensatory measure towards the damage caused to National Highways by such vehicles.

At present, no separate study has been undertaken to assess the impact of the revised provisions on revenue collection or road safety.
